1	2	3	4	5
2009-10	8	12	240	0.298
2010-11	57	3623	383408	1.87
2011-12 (till date)	12	_	297	0.42

Poor condition of prisons in India

- 3822. SHRI KALRAJ MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether poor condition of prisons in India have been cited as one of the reasons denying extradition of the accused in the "Purulia arms dropping case";
- (b) if so, whether Government has gone into maintenance of the prisons' condition in the country; and
- (c) the steps taken/being taken to improve the conditions of prisons to international standards?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Yes, Sir. "Prisons" is a state subject under List II of the Seventh Schedule to the Constitution of India and Prison Administration is primarily the responsibility of the respective State Governments. However, the Central Government has given a head start to the prison reforms in the country by providing funds to the State Governments for creating infrastructure in jails through the first phase of Scheme of Modernization of Prisons from 2002-03 to 2008-09. Total funds provided were Rs. 1800 crore on matching basis with States in the ratio 75:25. The scheme ended on 31.3.2009. The Government of India has, however, issued comprehensive advisory to State Governments on all aspect of prison administration (17.07.2009). In all 16 advisories have been issued by the Government of India which are monitored for better prison administration in the country.

Recommendation of NAC on Communal Violence Bill

- 3823. SHRI M.V. MYSURA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the details of recommendations made by the National Advisory Council (NAC) on the proposed Communal Violence (Prevention Control and Rehabilitation of Victims) Bill;